

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1039  
ANSWERED ON:11.12.2013  
RESERVATION IN HIGHER POSTS  
Singh Shri Sukhdev

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government is contemplating to formulate a policy to make reservation in higher posts including in judiciary for eligible candidates belonging to SC/ST categories;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) to (c): In the Central Government, reservation for Scheduled Castes/Scheduled Tribes/Other Backward Classes, in the case of direct recruitment is already available in all levels of posts. In case of promotion by Non-Selection also, reservation for Scheduled Castes/Scheduled Tribes is available in all levels of posts. In promotion by 'Selection' reservation is available up to the lowest rung of Group-A posts. Further, concession for Scheduled Caste/Scheduled Tribe employees in promotion by 'Selection' is available up to the posts carrying the Grade Pay of Rs.8700/-. So far as reservation in higher posts in judiciary, appointment of judges of the Supreme Court and High Courts is made under Article 124 and 217 of the Constitution of India, respectively. These Articles do not provide for reservation for any caste or class of persons. The Government, has, however, requested the Chief Justices of High Courts that while sending proposals for appointment of judges, due consideration be given to suitable candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and from amongst women.